

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

RAJYA SABHA

UN-STARRED QUESTION NO. 813

ANSWERED ON TUESDAY, FEBRUARY 9, 2021/ 20 MAGHA, 1942 (SAKA)

SANCTION FOR PROSECUTION UNDER COMPANIES ACT

QUESTION

813. SHRI BINOY VISWAM:

Will the MINISTER of CORPORATE AFFAIRS be pleased to state:

(a) the number of persons/companies against whom sanction has been granted by Government or an authority appointed by it for offences committed under the Companies Act; and

(b) the number of such sanctions currently pending with Government with the duration of their pendency, the details thereof, categorised based on months pending?

ANSWER

**THE MINISTER OF STATE FOR
FINANCE AND CORPORATE AFFAIRS**

(SHRI ANURAG SINGH THAKUR)

(a) & (b): Ministry of Corporate Affairs (MCA) has sanctioned prosecutions against 1597 companies and their officers/ persons in default during financial year 2019-20. Out of these 33 number of such sanctions are pending for action.
